

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 275/MP/2019 along with I.A No. 9/2020

Subject : Petition pursuant to the directions of the Supreme Court vide its Order dated 2.7.2019 in Civil Appeal No. 11133 of 2011 and applicable provisions of the Electricity Act, 2003 including Sections 62 and 79(1)(b)

Petitioner : Adani Power (Mundra) Limited

Respondent : Gujarat Urja Vikas Nigam Limited

Date of hearing : **9.7.2020**

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member

Parties present : Shri Amit Kapur, Advocate, AP(M)L
Ms. Poonam Verma, Advocate, AP(M)L
Shri M.G. Ramachandran, Senior Advocate, GUVNL
Ms. Ranjitha Ramachandran, Advocate, GUVNL
Shri Shubham Arya, Advocate, GUVNL

Record of Proceedings

Due to paucity of time, the Petition could not be taken up for hearing through Video Conferencing. Accordingly, the Commission adjourned the matter.

2. The Petition shall be listed for hearing on **20.7.2020**.

By order of the Commission

Sd/-
(B. Sreekumar)
Deputy Chief (Law)

